

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **15.07.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : RSK Housing India Pvt Ltd  
Vs  
Vasan Medical Centre India Pvt Ltd

**MAIN PETITION NUMBER** : IBA/1437/2019

**(IA/MA) APPLICATION NUMBERS**

IA/1489(CHE)/2024

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**ORDER**

Present: Mr. R.Kannan, Ld. PCS for Applicant.

Heard.

This Application has been filed by the Successful Resolution Applicant seeking the following reliefs:

- a. Declare that the show cause notice dated 11.06.2024 as null and void;*
- b. In the event of registration is already cancelled, the first Respondent may be directed to revoke cancellation with immediately effect.*

Ld. PCS referred para V(e) where this Tribunal while approving the Resolution Plan vide order dated 25.08.2023, directed as under:

*“20. All claims of government authorities, in relation to all taxes, liabilities, penalties, interest etc., for period pertaining prior to transfer date shall stand fully extinguished irrespective of the stage of assessment of theses periods.”*

Ld. PCS submits that the Successful Resolution Applicant has received a notice dated 11.06.2024 as to show cause why the cancellation and registration be not made.

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Applicant is directed to serve copy of the application on the Respondent and file Affidavit of service.

List the application on **26.07.2024** for appearance / reply.

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**[VENKATARAMAN SUBRAMANIAM]**  
**MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]**  
**MEMBER (JUDICIAL)**